CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 145/TT/2018

Subject: Petition for approval of transmission tariff from COD to

31.3.2019 for 400 kV D/C Mahan-Sipat line alongwith associated bays at Mahan and Sipat and 2x50 MVAR line reactors at Sipat pooling Sub-station, 2x50 MVAR line reactors at Mahan pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay for 2009-14 period.

Date of Hearing : 18.11.2019

Coram : Shri P.K. Pujari, Chairperson

Dr. M. K. Iyer, Member Shri I. S. Jha, Member

Petitioner : Essar Power Transmission Co. Ltd. (EPTCL)

Respondents: Essar Power M. P. Ltd. and 5 others

Parties present : Shri. Kumar Mihir, Advocate, EPTCL

Shri Surjit Singh, Advocate, EPTCL

Shri Ravi Bushan, MPPMCL

Record of Proceedings

The representative appearing on behalf of Government of Madhya Pradesh, Respondent.No.6, sought an adjournment on ground that their advocate has discharged himself from the matter and they need time to engage a new advocate for contesting the matter on behalf of the Respondent No.6.

- 2. Learned counsel of Essar Power Transmission Co. Ltd. (EPTCL) submitted that the instant assets achieved COD on 22.9.2018 and has filed the revised petition on the basis of the actual COD as per the directions of the Commission in RoP dated 24.5.2019. He further submitted that all the information required for determination of tariff has been submitted and requested to grant tariff as prayed. He also opposed the adjournment sought by Respondent No. 6 and requested the Commission not to grant any further time/extension to the parties.
- 3. The Commission allowed the request of Madhya Pradesh for adjournment and observed that no further extension shall be granted in the matter.
- 4. The Commission directed the petitioner to file the following information on affidavit with an advance copy to the beneficiaries by 9.12.2019:-



- a) Auditor's Certificate indicating Hard Cost, IDC and IDEC as well as element wise (i.e land, building, transmission line, sub-station, communication system) capital cost as on COD and additional capital expenditure. In addition, Tariff Forms in line with Auditor's Certificates.
- b) Total IDC capitalized for the project as a whole along with its allocation to Stage I and Stage II.
- c) Element wise (transmission line and sub-station) details of initial spares capitalized and its discharge, if any.
- 5. The matter shall be listed for hearing in due course for which intimation will be given separately to the parties.

By order of the Commission

sd/-(V. Sreenivas) Dy. Chief (Law)

